

**GOVERNMENT OF INDIA**  
**MINISTRY OF PETROLEUM AND NATURAL GAS**  
**RAJYA SABHA**  
**QUESTION NO 02.03.2010**  
**ANSWERED ON**  
**INCREASE IN PIPELINE CHARGES BY RIL .**

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Shri Amar Singh

Will the Minister of COAL, HEALTH AND FAMILY WELFARE, INFORMATION AND BROADCASTING, PETROLEUM AND NATURAL GAS be pleased to state :-

- (a) Whether it is a fact that the gas bid of Reliance Industries Limited (RIL) to National Thermal Power Corporation (NTPC) was a delivered price, which included transportation charges till the power plants in Kawas and Gandhar in Gujarat;
- (b) If so, the details thereof;
- (c) Whether it is also a fact that RIL has increased the pipeline charges for NTPC from USD 0.81 to USD 1.71;
- (d) Whether this increase has been approved by the Petroleum and Natural Gas Regulatory Board;
- (e) If not, the action being taken by Government on RIL for unilaterally increasing the pipeline charges?

**ANSWER**

MINISTER OF PETROLEUM & NATURAL GAS

(SHRI MURLI DEORA)

(a) to (c): According to information provided by NTPC & RIL, the bid submitted by RIL for supply of natural gas to NTPC for its proposed expansion projects at Kawas & Gandhar comprised inter alia transportation charges. However, GSPA for supply of natural gas between NTPC & RIL could not be signed and the issue is sub judice before the Hon'ble High Court of Bombay in Suit No. 95/2006 filed by NTPC in December 2005.

(d) to (e): As regards the present supply of KG D6 gas, the same is being made to NTPC's plants in Anta, Dadri & Faridabad. Supply of gas is being made through pipelines of Reliance Gas Transportation Infrastructure Limited (RGTEL) & GAIL (India) Ltd. The tariff is to be approved by Petroleum & Natural Gas Regulatory Board (PNGRB) under the provisions of the PNGRB Act, 2006. The process of tariff determination by PNGRB is presently underway.